

The Andhra Pradesh Municipalities, the Andhra Pradesh Urban Areas (Development) and the Andhra Pradesh Capital Region Development Authority (Amendment) Act, 2015.

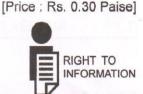
Act 6 of 2015

Keyword(s):

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HYDERABAD, MONDAY, APRIL 6, 2015.

ANDHRA PRADESH ACTS, ORDINANCE AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 4th April, 2015 and the said assent is hereby first published on the 6th April, 2015 in the Andhra Pradesh Gazette for general information:-

ACT NO. 6 OF 2015.

FURTHER TO AMEND AN ACT THE ANDHRA PRADESH MUNICIPALITIES ACT. 1965, THE ANDHRA PRADESH URBAN AREAS (DEVELOPMENT) ACT, 1975 AND THE ANDHRA PRADESH CAPITAL REGION **DEVELOPMENT AUTHORITY ACT, 2014.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-sixth Year of the Republic of India as follows :-

1. (1) This Act may be called the Andhra Pradesh Municipalities, the Andhra Pradesh Urban commencement. Areas (Development) and the Andhra Pradesh Capital Region Development Authority (Amendment) Act, 2015.

Short title and

(2) It shall come into force on such date, as the Government may by notification, appoint.

Amendment of section 218-A, Act No. 6 of 1965. In the Andhra Pradesh Municipalities Act, 1965, in section 218-A, for the expression "as on the date of commencement of the Andhra Pradesh Municipal Laws and Urban Areas (Development) (Second Amendment) Act, 2008", the expression "as on 31-12-2014" shall be substituted.

Amendment of section 46-A, Act No. 1 of 1975. 3. In the Andhra Pradesh Urban Areas (Development) Act, 1975, in section 46-A, for the expression "as on the date of commencement of the Andhra Pradesh Municipal Laws and Urban Areas (Development) (Amendment) Act, 2008", the expression "as on 31-12-2014" shall be substituted.

Amendment of Act No. 11 of 2014. In the Andhra Pradesh Capital Region Development Authority Act, 2014, after section 108, the following new section shall be inserted, namely;

"Regulation and 10 Penalization of an buildings constructed unauthorisedly or in deviation of sanctioned plan."

and 108-A. Notwithstanding of anything contained in the Act, in the case of Gram Panchayats falling in the 'Capital Region' except those included in the 'Capital City Area', the Commissioner and

in case of Municipal Corporation, Municipality or Nagar Panchayat constituted under relevant Acts, the respective Municipal Commissioner may regulate and penalize buildings constructed by the owner, or by an individual as the case may be, unauthorisedly or in deviation of the sanctioned plan as on 31st day of December, 2014 as a onetime measure as per the procedure and by levying such penal amount as may be prescribed and upon payment of such amount, all

pending or contemplated proceedings and action of enforcement shall be deemed to have been withdrawn and the competent authority shall issue necessary occupancy Certificate to the owner or the individual as the case may be.".

T. NARAYANA REDDY,
Secretary to Government (FAC),
Law Department.